

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
QUESTION NO 07.03.2011
ANSWERED ON
CONTRIBUTION OF STATES AND UTS IN NMDFC .

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SHRI M.V. MYSURA REDDEY

Will the Minister of COALMINORITY AFFAIRS be pleased to state :-

- (a) whether it is mandatory that all States and UTs have to contribute their share to the National Minorities Development and Finance Corporation (NMDFC);
- (b) if so, the details of share of each State and the contribution made by each State during the last decade, year –wise and State/UT-wise;
- (c) whether, any States/UTs have sought exemption from contributing to NMDFC; and
- (d) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS

(VINCENT H. PALA)

(a) : Yes, Sir.

(b) : The contributions made by each State/Union Territory during the last decade, year–wise and State/UT-wise, are at Annex.

(c) and (d): Yes, Sir. The Directorate of Social Welfare and Tribal Affairs, Union Territory of Lakshadweep informed that the entire Muslim population of Lakshadweep is classified as Scheduled Tribes and are availing loan under schemes of National Scheduled Tribes Finance and Development Corporation (NSTFDC) and the Ministry of Tribal Affairs, Government of India. The Union Territory of Lakshadweep is not able to avail the schemes of National Minorities Development and Finance Corporation (NMDFC) and thus sought exemption from contributing towards the equity share capital of NMDFC.